

NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
NEW DELHI

Company Appeal (AT) (Insolvency) No. 05 of 2020

IN THE MATTER OF:

A to Z Barter Pvt. Ltd.

...Appellant

Versus

Inox Leisure & Anr.

...Respondents

Present:

For Appellant: Present but not marked appearance.

O R D E R

06.01.2020 As the appeal is not maintainable at the instance of the 'Corporate Debtor' in view of the decision of the Hon'ble Supreme Court in Innoventive Industries Ltd. V/s ICICI Bank 2018 (1) SCC 407 (Para- 11), learned counsel for the appellant prays for and is allowed to file an application within a week for substitution of Appellant by an aggrieved person such as Director/Shareholder and transpose the Appellant as 3rd Respondent.

Post the appeal 'For Orders' on **17th January, 2020** along with substitution petition.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)